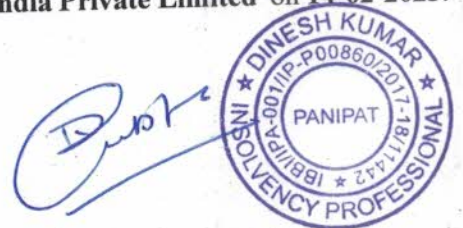


**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
LUMATA DIGITAL INDIA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Lumata Digital India Private Limited
2.	Date of incorporation of corporate debtor	23-11-2009
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900HR2009FTC039730
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> 16 <sup>th</sup> Floor, Tower-A, DLF Building No.- 9, DLF Cyber City, Gurgaon-122002, Haryana, India  <b>Other Place of Business :</b> Unit No. 171, 7 <sup>th</sup> Floor, Tower A, The Corenthum, Sector 62, NOIDA-201 301, Uttar Pradesh
6.	Insolvency commencement date in respect of corporate debtor	14.02.2023 (NCLT order received on 16.02.2023)
7.	Estimated date of closure of insolvency resolution process	13-08-2023 (within 180 days from Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dinesh Kumar IBBI/IPA-001/IP00860/2017-18/11442
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Room No. 7, First Floor, Chatarbhu Leelawati Trust Building, Geeta Mandir Road, Panipat-132 103, Haryana e.mail:dkgc2004@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Room No. 7, First Floor, Chatarbhu Leelawati Trust Building, Geeta Mandir Road, Panipat-132 103, Haryana e.mail:dkgc2004@gmail.com
11.	Last date for submission of claims	28-02-2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="http://ibbi.gov.in/download">http://ibbi.gov.in/download</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Lumata Digital India Private Limited** on **14-02-2023**.

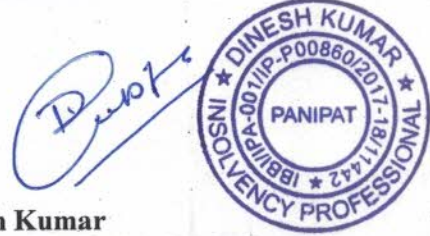


The creditors of **Lumata Digital India Private Limited**, are hereby called upon to submit their claims with proof on or before **28-02-2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA (**Not Applicable**).

Submission of false or misleading proofs of claim shall attract penalties.



**Date : 18.02.2023**  
**Place : Panipat**

**Dinesh Kumar**  
**Interim Resolution Professional**  
**IBBI/IPA-001/IP00860/2017-18/11442**